

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 416
277/252/ND/2020**

IN THE MATTER OF:

M/s. Third Eye Harkhabar Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 23.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant

**:Dr. Maurya Vijay Chandra, Adv.
with Sucheta Gupta, CS.**

For the Respondent

For the Income Tax Department

**:
:Mr. Vibhooti Malhotra, Mr.
Shailendera Singh and Mr.
Harimohana, Advs.**

ORDER

Heard the submissions made by the counsel for the appellant. Counsel for the appellant has submitted that ROC has already submitted in this matter and ROC has expressed no objection to proceed further in the matter. Proxy counsel for the Income Tax Department has prayed for two weeks time and two weeks' time has been granted. Post the matter to 20.11.2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member(J)**